

Serial No. of Order	Date of Order	Order with Signature
7	5.3.90	<p><u>R.A.28 of 1989 & Misc.Application No.344/89.</u></p> <p>The applicant wants to withdraw the review application and the miscellaneous application. Since the applicant has absolute right to withdraw, as was held by the Hon'ble Supreme Court in the case of Biju Patnaik long back, there can be no objection to the prayer for withdrawal. Mr. Tahali Dalai has pressed for costs but for the reasons state above, I am not inclined to award costs. The Review application and the miscellaneous application stand withdrawn. Mr. Murty wants a copy of the order today. The same be supplied to him, if applied for.</p> <p style="text-align: right;">Member (Judicial) </p>